District	2016-17	2017-18
Gajapati	8,032	10,903
Ganjam	87,107	58,685
Jagatsinghpur	29,416	16,664
Jajpur	42,510	33,016
Jharsuguda	9,428	8,313
Kalahandi	13,773	25,318
Kandhamal	8,301	15,534
Kendrapara	37,261	19,621
Keonjhar	23,308	22,360
Khordha	38,143	32,860
Koraput	18,493	26,944
Malkangiri	5,615	8,076
Mayurbhanj	29,433	29,660
Nabarangapur	9,346	18,335
Nayagarh	28,997	18,516
Nuaparha	15,942	9,486
Puri	39,968	24,595
Rayagada	12,593	13,057
Sambalpur	12,799	14,782
Sonapur	13,761	14,794
Sundargarh	23,031	17,786
Grand Total	8,18,786	6,45,265

Legal position on ONGC's Income Tax jurisdiction

1726. SHRI RAM NATH THAKUR: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the correct legal position on ONGC's Income Tax jurisdiction *i.e.* whether it is at Delhi or Dehradun;
- (b) whether CMD ONGC has requested to CCIT Dehradun for withdrawal of ONGC's Pan Transfer Application, the details thereof;
- (c) if not, the details of the follow-up action taken by ONGC to ensure PAN transfer to correct jurisdiction and the expected time-lines for the same; and

(d) since lakes of rupees are incurred every-year by ONGC on account of travel of CTD officers to Delhi, whether these CTD officers who frequently travel to Delhi can be posted/transferred to Delhi to save public money?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) As per the provisions of the Income-tax Act 1961, the income tax jurisdiction of a company is at the place where either its registered office or its principal place of business is situated. ONGC has been filing its return of income tax at Dehradun since inception.

(b) to (d) All the activities of Corporate Tax Section of ONGC are now integrated with the Enterprise Resource System *i.e.* SAP which is technology driven and the actual posting of officers at Delhi or Dehradun is directly not relevant. Presently, ONGC's Income-tax Section is located at Dehradun. The hearings at assessment stage, as well as, before first appellate authority are held at Dehradun. Accordingly, Corporate Tax Division officers are posted at Dehradun and their travel to Delhi is need based.

Use of LNG as transportation fuel in Jammu and Kashmir

- 1727. MIR MOHAMMAD FAYAZ: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether it is a fact that Government is planning to use Liquefied Natural Gas (LNG) as transportation fuel in Jammu and Kashmir; and
 - (b) if so, the details thereof and what will be its cost?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Liquefied Natural Gas (LNG) is imported under open general license on the terms and conditions mutually agreed upon between the buyers and sellers and marketed as per their techno-commercial plan. Government per se does not market LNG. Further, delivered price of gas depends on applicable pipeline transportation tariff, applicable regasification charges and applicable taxes etc.

Kerosene quota allocated to Jammu and Kashmir

- 1728. MIR MOHAMMAD FAYAZ: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) the quota of kerosene provided to the State of Jammu and Kashmir, during the last three years; and